

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-07-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IBC/1488/CHE/2024

PETITION NUMBER : CP(IB)/263/2018

**NAME OF THE APPLICANT : Raghu Babu Gunturu (Liquidator)
M/s. Pavai Alloys and Steels Pvt Ltd**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Reg 44 of IBBI Reg, 2016 r/w Rule 11 of
NCLT Rules, 2016**

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant / Liquidator.

This Application has been filed seeking extension of Liquidation timeline till 30.12.2024. The reasons have been stated in para 6 and 7 of the Application which are reproduced below:

- "6. That the Liquidator has moved an application with this Hon'ble Bench seeking order for lifting of PMLA attachment on the immovable properties of the Corporate Debtor on 02.07.2020 and the same is pending in IA/724/IB/2020 in MA/620/2020 in CP/263/IB/2018 and the same is now posted for hearing on 26.07.2024. The copy of the order attached as "**Annexure-3**".
7. That the Liquidator has moved an application in IA No.1253/2024 with this Hon'ble Bench on 06.05.2024 seeking withdrawal of application IA/724/2020."

Considering the reasons stated, the liquidation timeline is extended till 30.12.2024.

IA/IBC/1488/CHE/2024 is disposed off.

Sd/-
VENKATARAMAN SUBRAMANIAM
Member (Technical)

Sd/-
SANJIV JAIN
Member (Judicial)

phk